

produced errors in the decision of the case upon its merits in that the sale of the property in question to Datur was incomplete and the Respondent cannot acquire any good title from him that (2) the decree N^o. 73 and documents N^{os} 13, 60, and 62, shew that Cholker was not in possession of the property the Senior Assistant Judge has misread these documents in holding that he was in possession of it and that (3) the evidence prayed for in the Durkhasts is not received.

The Court confirms the decree of the Sen^r. Assistant Judge.

Costs on Special Appellant.

Joseph Arnold
Attmloch Forbes.

A. M. W. M.

MEMORANDUM OF COSTS incurred in Special Appeal No. 642

of 1864 against the decision of the Senior Asst. Judge of the District of the Northam and disposed of on the 17th November 1864 by confirming the same with costs

BY THE APPELLANT—

In the District.

In the Moonseff's Court (including V. Fee) ..	24	8	3	✓
In the Senior Asst. Judge's Court ..	48	8	"	✓
				73 " 3 ✓

In this Court.

Stamp for Memorandum of Special Appeal ..	3	2	"	✓
Stamps for copies of Decree and Judgment ..	3	"	"	✓
Stamp for Vukeelutnama ..	2	"	"	✓
Batta for Process and Postage ..	1	4	"	✓
Sectioner's Fee ..	1	9	"	✓
Vukeel's Fee ..	12	12	"	✓
				52 9 " ✓
Rupees ..	125	9	3	✓

BY THE RESPONDENT.

In the District.

In the Moonseff's Court ..	59	4	3	✓
In the Senior Asst. Judge's Court ..	13	12	"	✓
				73 " 3 ✓

In this Court.

Stamp for Vukeelutnama ..	2	"	"	✓
Vukeel's Fee ..	12	12	"	✓
				14 12 " ✓
Rupees ..	87	12	3	✓



[Handwritten Signature]
For Seal

[Handwritten Signature]
1st Asst. Reg.

The 17th day of November 1864